

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1218 of 1991

New Delhi this the 10th day of July, 1995.

C O R A M :

SHRI JUSTICE S. C. MATHUR, CHAIRMAN  
SHRI K. MUTHUKUMAR, MEMBER (A)

1. Subhash Chand S/O Panna Lal,  
Enquiry & Reservation Clerk,  
Central Telephone Enquiry,  
Divl. Rly. Manager's Office,  
Northern Railway,  
New Delhi.
2. Kapil Deo Ram S/O Telu Ram,  
Enquiry & Reservation Clerk,  
Central Telephone Enquiry,  
Divl. Rly. Manager's Office,  
Northern Railway,  
New Delhi. .... Applicants

( By Shri B. L. Madhok proxy counsel for Shri B. S.  
Mainne, Advocate )

Versus

1. Union of India through  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi. .... Respondents

( By Shri R. L. Dhawan, Advocate )

O R D E R (ORAL)

Shri Justice S. C. Mathur -

Shri R. L. Dhawan, learned counsel for the respondents has stated that the Original Application has become infructuous inasmuch as the applicants are continuing in service although they were under threat of termination as they had failed to pass the T-12 Course. In the O.A. the applicants obtained interim order and they are continuing in service thereunder. Learned counsel for the

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respondents further states that since then the applicants have passed the T-12 Course and, therefore, the threat of losing service has disappeared. This position is not disputed by the learned counsel for the applicant. Learned counsel for the applicant states that in view of this development, he withdraws the O.A.

2. In view of the above, the application is dismissed as withdrawn. No costs.

  
( K. Muthukumar )  
Member (A)

  
( S. C. Mathur )  
Chairman

/as/